

Email**Sushil Kumar**

Fwd: Comments on " Telecommunication Consumers Education and Protection Fund (Sixth Amendment) Regulation, 2023

From : A.K Singh <advisorit@traf.gov.in> Fri, Aug 11, 2023 10:44 AM
Subject : Fwd: Comments on " Telecommunication Consumers Education and Protection Fund (Sixth Amendment) Regulation, 2023 📎 1 attachment
To : S.M.K. Chandra <smk.chandra@traf.gov.in>, Sushil Kr. Bansal <skbansal@traf.gov.in>

From: knath21@yahoo.in
To: "A.K Singh" <advisorit@traf.gov.in>, "S.M.K. Chandra" <ja-cadiv@traf.gov.in>
Cc: "श्याम सुंदर चांडक - Shyam Sunder Chandak, Advisor (RO-Jaipur)" <adv.jaipur@traf.gov.in>, trajajipur@gmail.com, "Joint Advisor CA" <jaca@traf.gov.in>
Sent: Saturday, August 5, 2023 9:22:49 AM
Subject: Comments on " Telecommunication Consumers Education and Protection Fund (Sixth Amendment) Regulation, 2023

CONSUMER PROTECTION ASSOCIATION
HIMATNAGAR
DIST. : SABARKANTHA
GUJARAT

Hon. Sir,

Namaskar. Good Morning.

Please find herewith our comments on " Telecommunication Consumers Education and Protection Fund (Sixth Amendment) Regulation, 2023.

You are requested to do needful and oblige.

Thanks.

Yours faithfully,

(Dr. Kashyapnath)

President

Encl. : Comments.

 **Comments.pdf**
359 KB

**CONSUMER PROTECTION ASSOCIATION
HIMMATNAGAR
DIST. : SABARKANTHA
GUJARAT**



Comments on

Draft

**THE TELECOMMUNICATION CONSUMERS EDUCATION AND
PROTECTION FUND (SIXTH AMENDMENT) REGULATIONS, 2023
(of 2023)**

Hon. Sir,

Namaskar.

Reliable and Regularly updated financial and results data are an essential components of informing, monitoring, reporting and evaluating progress towards achieving work for all and the sustainable development goals. Transparency makes the TRAI a reliable Authority and ensure its accountability.

We endorse the Amendments done in the “ Draft Telecommunication Consumer Education and Protection Fund (Sixth Amendment) Regulation 2023 “.

1. Explicit provisions are required in the Regulations for some expenses to be incurred from the fund.

2. Merger of the Corporation Bank in the Union Bank of India is also requiring explicit provisions.

Therefore, amendments made in the Principal regulations are necessary and we strongly agree with it and support them.

Thanks.

Yours faithfully,

(Dr. Kashyapnath)
President